

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank
v.

.... Applicant / petitioner

Patna Highways Projects Ltd.

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Ramji Srinivasan, Senior Advocate along with Mr. Samar Bansal, Sachin Mishra , & Harsheen Madan Advocates for Respondent No.2 (COC)

Mr. Rajshekhar Rao, Senior Advocate; Mr. Raghavendra M Bajaj, Mr. Agnish Aditya for Respondent No. 1 in I.A. No. 1761 of 2021
Mr. Vikram Nankani, Sr. Adv., with Mr. Arijit Mazumdar and Ms. Akanksha Kaushik, Advocates for the Applicant, Gammon Infra Projects Ltd. for IA 2443/2021

Mr. Arun Kathpalia Sr. Adv., Mr. Prateek Kumar Adv, Ms Raveena Rai Adv Mr Rohit Ghosh Adv, for Successful RA

Mr. Gaurav Joshi, Senior Advocate, Ms. Pooja Mahajan, Adv., Ms. Mahima Singh, Adv., Ms. Srishti Kapoor, Adv. and Mr. Gaurav Arora, Adv. i/b Chandhiok and Mahajan (Counsels for the RP)

ORDER

IA-1665/2021:- Report filed by the resolution professional along with other documents, is taken on record.

— Sd —

— Sd —

IA-1665/2021 stands disposed of.

All the pending applications be listed on 27.07.2021.


— sdr —

**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**


— sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

19.07.2021
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